

LID No. 642/16

Ved Prakash vs M/s G4S Cash Services India Pvt Ltd.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 25.08.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.**

LIR No. 1978/18

Rajinder Prasad Sharma vs M/s H.T. Media Ltd.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceeding through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LID No. 470/16

Sanatan Das vs Orix Auto Infrastructure Services Ltd.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the Id. AR of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LID No. 29/16

Dinesh Kumar vs Orix Auto Infrastructure Services Ltd.

22.07.2020

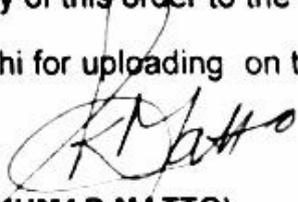
Present:- **None for the parties.**

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the Id. AR of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1979/18

Raj Kumar Naurvi vs M/s H.T. Media Ltd.

22.07.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceeding through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LID No. 719/16

Sunil Singhal @ Sunil Kumar vs M/s G4S Cash Services India Pvt Ltd.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1529/18

Manoj Verma vs M/s Hindustan Cocacola Bottling North West & ors.

22.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. K.M. Tripathi, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1976/18

Vikram Dutt vs M/s H.T. Media Ltd.

22.07.2020

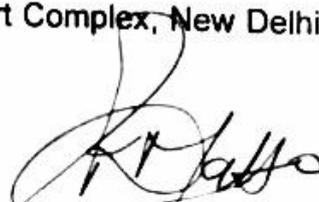
Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceeding through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LID No. 457/16

D.K. Ojha vs M/s G4S Cash Services India Pvt Ltd.

22.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 25.08.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1527/18

Surinder Tiwari vs M/s Hindustan Cocacola Bottling North West & ors.

22.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. K.M. Tripathi, AR for the management no.1

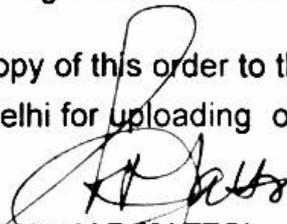
Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LID No. 458/16

Mukesh Kumar vs M/s G4S Cash Services India Pvt Ltd.

22.07.2020

Present:-

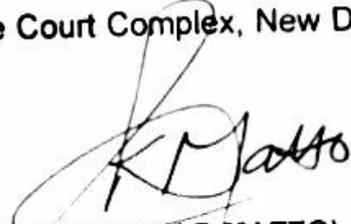
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1977/18

Mukesh Malhotra vs M/s H.T. Media Ltd.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceeding through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 4227/18

Vipin Kumar Sharma vs M/s The Swastik Marketing Co.

22.07.2020

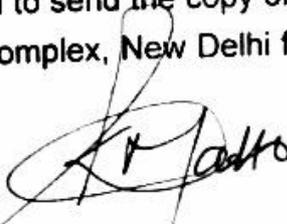
Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the Id. ARs for the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter is ordered to be listed for framing of issues in the enblocked date i.e. on 25.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 4656/16

Madhu vs Bhagwan Mahavir Hospital Balaji Enterprises S. Manpower Services.

22.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs of all the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 2288/19

Ajit Rana vs M/s SPAK Metal Crafts Pvt Ltd.

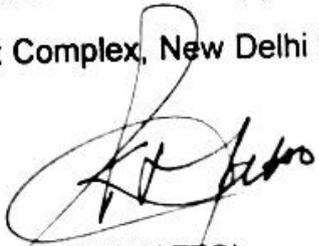
22.07.2020

Present:- None for the parties.

The matter is fixed for today for filing rejoinder and framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of any of the parties.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing the rejoinder and framing of issues in the enblocked date i.e. on 25.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1533/18

Durga Parshad vs M/s Hindustan Cocacola Bottling North West & ors.

22.07.2020.

Present:-

Sh. R.S.Nagpal, AR for the workman.

Sh. K.M. Tripathi, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1530/18

Fateh Mohd. vs M/s Hindustan Cocacola Bottling North West

22.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Sh. K.M. Tripathi, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1532/18

Jai Prakash vs M/s Hindustan Cocacola Bottling North West

22.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Sh. K.M. Tripathi, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.

LIR No. 1531/18

Rakesh Dubey vs M/s Hindustan Cocacola Bottling North West

22.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Sh. K.M. Tripathi, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing further arguments of the workman through video conference. After part argument, Id. AR for the workman seeks adjournment. Ld. AR for the management no.1 also seeks adjournment as main AR of management no.1 is also not available today in view of surgery of her daughter in law.

Accordingly, the matter is ordered to be listed on 23.07.2020 at 11:30 AM for hearing further arguments of the AR of the workman through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.07.2020.